

[SHRI JAGANATH RAO]

precautions to see that persons who are likely to be affected were evacuated from the area and housed elsewhere. About prevention of recurrence of such things, I have said that steps will be taken by the Geological Department of the State and the Geological Survey of India to see that such things do not recur. There is no likelihood of any threat of slumping of major land blocks elsewhere in the Kashmir Valley.

श्री रघुवीर सिंह शास्त्री : अध्यक्ष महोदय, मेरी बातों का जवाब नहीं दिया एक तो यह कि अखबारों की रिपोर्ट है कि दस रातों से उन गांवों के लोग बिना सोये रहे, इसका क्या कारण है, सरकार क्यों इतनी लापरवाही बरतती रही ? दूसरे मैंने पूछा कि जंगलों की ओर किसानों की कितनी भूमि घंसी है और कितना नुकसान हुआ है ?

SHRI JAGANATH RAO : When there is heavy rain and likelihood of flood, naturally people in those areas would be spending sleepless nights; We can understand that. But I can assure the House that no damage was caused to any person.

श्री प्रकाश वीर शास्त्री (हापुड़) : यह भी तो बताइये पाप तो बहुत नहीं बढ़ गए वहां ?

SHRIMATI ILA PALCHOUDHURI (Krishnagar) : It has been reported that another 1000 people in District Lulipura are going to be affected and 4 or 5 village in that district are threatened by the mud that is coming through. So, altogether a total number of practically 8,000 to 10,000 people are going to be affected. What is the Government going to do to give them alternative accommodation somewhere ? Has any arrangement been made about that ? The report says that small children are suffering very badly in that area due to the shifting. I want to know whether any arrangement has been made to provide some particular medicines and clothing to small children.

SHRI JAGANATH RAO : All those measures that were required were taken by the State Government, and the damage caused, according to the State Government,

is not so much as stated by the hon. Member. The press reports may be on the high side, but all necessary steps have been taken and will be taken.

12.21 hrs.

PAPERS LAID ON THE TABLE

STATEMENT CONTAINING PRINCIPAL RECOMMENDATIONS OF THE AERONAUTICS COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : Sir, on behalf of Sardar Swaran Singh, I beg to lay on Table a statement containing principal recommendations of the Aeronautics Committee. [Placed in Library. See No. LT—1164/69].

REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHUL RENU GUHA] : I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1967-68 Vols. I and II, under Article 338(2) of the Constitution. [Placed in Library. See No. LT—1165/69].

REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I beg to lay on the Table—

- (1) A copy of the Report of National Coal Development Corporation Committee. [Placed in Library. See No. LT—1166/69].
- (2) A copy of the Mineral Concession (Third Amendment) Rules, 1969, published in Notification No. G. S. R. 939 in

Gazette of India dated the 12th April, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT—1167/69*].

STATEMENT SHOWING TOTAL INVESTMENTS OF THE LIFE BUSINESS OF THE LIFE INSURANCE CORPORATION OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : Sir, on behalf of Shri P. C. Sethi : I beg to lay on the Table a statement (Hindi and English versions) showing total investments of the life business of the Life Insurance Corporation of India as on the 31st March, 1968 in loans and debenture and shares in each of the first ten groups arranged in order of their assets, listed in the Monopolies Enquiry Commission's Report as well as the total investments of the Life Insurance Corporation of India in 75 groups mentioned in that Report. [*Placed in Library. See No. LT—1168/69*].

NOTIFICATIONS UNDER SECTION 3 OF THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) G. S. R. 2181 (Hindi and English versions) published in Gazette of India dated the 12th December, 1968.
- (ii) G. S. R. 449 (Hindi and English versions) published in Gazette of

India dated the 22nd February, 1969 making certain amendments to Notification No. G. S. R. 2181 dated the 12th December 1968.

- (iii) G. S. R. 764 (Hindi and English versions) published in Gazette of India dated the 5th March, 1969.
 - (iv) G. S. R. 999 published in Gazette of India dated the 18th April, 1969.
 - (v) G. S. R. 1000 published in Gazette of India dated the 19th April, 1969.
 - (vi) The Assam Roller Mills Wheat Products (Price Control) Order, 1969, published in Notification No. G. S. R. 1035 in Gazette of India dated the 23rd April, 1969.
 - (vii) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1969, published in Notification No. G. S. R. 1036 in Gazette of India dated the 23rd April, 1969.
 - (viii) The Inter-Zonal wheat and Wheat Products (Movement Control) Amendment Order, 1969, published in Notification No. G. S. R. 1039 in Gazette of India, dated the 24th April, 1969.
 - (ix) The Cold Storage (Amendment) Order, 1969, published in Notification No. S. O. 1564 in Gazette of India dated the 26th April, 1969.
- (2) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (iii) of (1) above.
[*Placed in Library. See No. LT—1161/69*]

STATEMENT SHOWING REASONS FOR DELAY IN LAYING THE REPORTS OF DEVELOPMENT COUNCIL FOR INORGANIC CHEMICAL AND HEAVY ELECTRICAL INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT